

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 33747-33748/2014

(Arising out of impugned final judgment and order dated 24-04-2014 in WP No. 1021/2011 11-09-2014 in RA No. 644/2014 11-09-2014 in WP No. 1021/2011 passed by the High Court Of Uttarakhand At Nainital)

BHARAT HEAVY ELECTRICALS LTD.

Petitioner(s)

VERSUS

MAHENDRA PRASAD JAKHMOLA & ORS.

Respondent(s)

(ONLY I.A. NOS.147436 AND 147441 OF 2018 TO BE LISTED AGAINST THIS MATTER)

Date : 22-01-2019 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s) Mr. Sudhir Chandra, Sr. Adv.
Mr. Parijat Sinha, AOR
Mr. Anil Kumar Mishra, Adv.
Ms. Reshmi Rea Sinha, Adv.
Mr. Gaurav Ghosh, Adv.
Mr. Devesh Mishra, Adv.
Mr. Rudra Dutta, Adv.

For Respondent(s) Ms. Asha Jain Madan, AOR
Mr. Mukesh Jain, Adv.
Ms. Madhu Talwar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Mr. Sudhir Chandra, learned Senior Counsel appearing for the petitioner tells us that there are a large number of other matters which require to be listed along with these matters. He undertakes to furnish a list of such matters during the course of the day.

List these matters along with the list of matters given by the learned counsel on Wednesday, the 6th February, 2019.

(R. NATARAJAN)
COURT MASTER (SH)

(KAILASH CHANDER)
ASSISTANT REGISTRAR